

Taluk are of great beauty and attraction, worth development as a tourist area. The poetic scenery, constant cool breeze, unique site of natural landscape, rocks, mountains, water falls, greenery and valley makes the area second to none in the world in attraction. Eleveezhe-Poonchira, Illicka-Kallu, Ayyan Para, Erumapra, Mechal, Nellappara, Kolani, Ambalam Mancombu, Kurisumala etc. are places in these areas which should be taken up specially for tourism development. The first and foremost is to give infrastructural development like roads, water supply, communications etc. Erumapra is a ward in Moonnilavu Panchayat which is almost fully occupied by tribals. These hilly areas of Moonnilavu and Melukavu Panchayats have a lot of tribal population. These are the areas which were inhabited hundreds of years back, but without proper roads, water supply and electricity. They require early and imminent attention as tribal areas and as places of tremendous tourist potential.

I urge upon the Government of India to send a special team to visit these areas, draw out a plan of action for development and provide Central assistance therefor.

(vii) Need to provide STD facility in important towns of Jhansi and Lalitpur districts in U.P.

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) : Mr. Deputy Speaker, Sir, Under rule 377 I want to give information that the historic town of Jhansi in Uttar Pradesh has an important place, being a main commercial centre. It has important towns namely Mauranipur, Katera, Todi, Fatehpur, Sakrar, Baruasagar Baragaon, Chirgaon, Paricha, Raksa, BHEL Colony along with the towns of Lalitpur namely Talbehat, Mehrauni, Jakhira, Badawda and Bini which require immediate installation of STD facility. As per the information provided to me by the department, this facility is yet to come off due to shortage of certain instruments. While the Ministry has informed me that all necessary arrangements in this regard are already completed, the zonal office of the Jhansi Telecommunication department on the other hand says even after lapse of one year that they have not yet received the instruments. These instruments had been allotted for Jhansi and Lalitpur but have been installed at some other place instead.

I demand of the Minister to please issue necessary instructions in this regard.

(viii) Need for expeditious implementation of Economic Package in respect of J & K

[English]

SHRI MANGAT RAM SHARMA (Jammu) : In regard to the Economic Package Programme in respect of

J and K State announced by the Hon'ble Prime Minister in the last session in the House, practically no implementation is taking place. As a result, the people of J and K are disturbed.

I request the Union Government to declare latest position in the matter and steps being taken for speedy implementation of the Economic Package that is :

1. Establishment of Agriculture University for Jammu region already recommended by the State Government.
2. Raising the status of Jammu to B class city already recommended by State Government.
3. Early completion of Hydro Electric Projects underway in J and K State and also to take up new projects in hand especially restarting work on Dool Hast project in Kestwar, Jammu and completion of Uri project in Kashmir.
4. Accelerating the pace of railway line to Udhampur and its extension to the valley.
5. Transfer of Mugal road for State PWD to B. Road Organisation, Government of India.
6. Inclusion of Dogri language in the Eighth Schedule of the Constitution of India already recommended by the State Government.
7. Permanent settlement of displaced persons of 1947, 1965 and 1971.

[Translation]

SHRI MUKHTAR ANIS (Sitapur) : Mr. Deputy Speaker, Sir, I am on a point of order. We do not get any information about the action taken by the Government in respect of the notices given by us under rule 377. I want you to issue such orders that we should get proper reply in respect of our notices given under rule 377, so that we may know about the action taken in the matters raised by us. If we do not get any reply then how we will come to know whether the Government is taking some steps in those matters or not?

MR. DEPUTY SPEAKER : I have got your point. During zero hour any member can raise any matter but the matters raised under rule 377 are first approved and then listed, therefore these should be replied to.

SHRI MUKHTAR ANIS : Sometimes we get reply but not in every matter. I want you to once again issue orders to this effect so that we may get reply as to what action is being taken by the Government in respect of the matters raised by us.

MR. DEPUTY SPEAKER : You will certainly get your replies.